

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

21.

**C.P. (IB)/128(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Atul R. Thakkar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Ruchi Bagwe i/b kay legal, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor.
2. At the time of argument this Bench finds that the Counsel for the Financial Creditor is not aware the facts of the case and he is unable to assist the Bench. She seeks time to argue the case. Time granted as last chance, failing which the matter will be dismissed for non-prosecution on the next date of hearing.
3. List this matter for further consideration on **03.05.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)